

**Central Administrative Tribunal
Madras Bench**

OA 310/01087/2018

Dated Monday the 20th day of August Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

P.G. Anbanandam
No. 34/3, Madukkur Main Road
Near 6th River
Neduvakkottai Post
Mannargudi Town, Thiruvarur – 614 001. .. Applicant

By Advocate **M/s. A. Nagarathinam**

Vs.

1. The Senior Manager (Personnel)
Steel Authority of India Limited
Salem Steel Plant
Salem – 636 013.
2. The Manager
Steel Authority of India Limited
Salem Steel Plant
Salem – 636 013. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following relief:-

“To set aside the impugned order dated 11.04.2017, 06.06.2017 & 05.04.2018 rejecting the claim of SESBF and PLBS amount by respondents and further directing the respondents to disperse the amount of Rs. 1,13,043/- towards cumulative SESBF and a sum of Rs. 21,270/- towards cumulative PLBS, CPF Contribution, Leave encashment and other benefits with interest payable to the applicant”

2. When the matter is taken up today, learned counsel for the applicant submits that the applicant had not been able to obtain copies of certain relevant documents and accordingly he may be permitted to withdraw this OA with liberty to file fresh OA. He has made an endorsement to this effect in the records.
3. In view of the above, permission is granted to withdraw the OA with liberty to file a fresh application. OA is dismissed as withdrawn at the admission stage.

(R.Ramanujam)
Member(A)
2 0.07.2018

AS